

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

63.

CP(IB)-503(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 19.08.2019

NAME OF THE PARTIES:

Valmont Structures Pvt. Ltd.

v/s.

Royal Power Turnkey Implement Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the parties present. Consent Terms arrived at between the Operational Creditor and the Corporate Debtor have been filed, which are taken on record. Petition is **disposed** of in terms of compromise arrived between the parties. The Consent Terms shall form part of the order.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-

RAJASEKHAR V.K.
Member (Judicial)

19.08.2019
pvs